## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

STARRED QUESTION NO:144 ANSWERED ON:03.12.2014 PUBLIC INTEREST DISCLOSURE Devi Smt. Rama

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the procedure laid down for handling of complaints under the Public Interest Disclosure and Protection of Informers (PIDPI) resolution by the Chief Vigilance Officers of the Ministries/Departments;
- (b) the details of investigations made into the complaints received under PIDPI resolution and the outcome thereof during the last three years and the current year, Ministry/Department-wise;
- (c) whether the Government has received any complaints under PIDPI resolution from informers regarding disclosure of their identity; and
- (d) if so, the details thereof during the said period, Ministry-wise and the action taken thereon?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION No. 144 FOR 03.12.2014

- (a): The procedure laid down for handling of complaints under the Public Interest Disclosure and Protection of Informers (PIDPI) resolution by the Chief Vigilance Officers of the Ministries/ Departments as contained in Department of Personnel and Training (DoPT)'s OM No. 371/4/2013-AVD-III circulated on 16.06.2014 is placed at Annexure-A.
- (b): The Central Vigilance Commission was authorized as the "Designated Authority" to receive written complaints or disclosures or any allegation of corruption through PIDPI resolution dated 21.4.2004. Recently, the Government has also authorized the Chief Vigilance Officers of the Ministries/ Departments of the Central Government as the Designated Authority to receive such complaints. The details of investigations made into the complaints received under PIDPI resolution, and outcome thereof, during the last three years and the current year, Ministry/Department-wise, as reported by Central Vigilance Commission is placed at Annexure-B and B-I respectively.
- (c) & (d): The details of complaints under PIDPI resolution from informers regarding disclosure of their identity during the last three years and the current year, Ministry/ Department-wise, as reported by Central Vigilance Commission is placed at Annexure-C.